

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00993/2019
Chandigarh, this the 20th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Balbir Singh Dhaliwal, aged about 62 years, S/o Sh. Dyal Singh, Ex-Vice Principal and Incharge Principal, Jawahar Navodaya Vidyalaya, Moga, Punjab, R/o Village Gehlan, PO Mehsampur via Bhalwan District and Tehsil Sangrur – 148018, Group A

....**Applicant**

(Present: Mr. Karan Singla, Advocate)

Versus

1. Union of India through its Secretary, Navodaya Vidyalaya Samiti, Ministry of Human Resource Development, Department of School Education and Literacy, Shastri Bhawan, New Delhi – 110001.
2. The Commissioner, Navodaya Vidyalaya Samiti, B-15, Institutional Area, GB Nagar, Sector 62, Noida, Uttar Pardesh – 201309.
3. The Deputy Commissioner, Jawahar Navodaya Vidyalaya, Regional Office, Bay No. 26-27, Sector 31-A, Chandigarh – 160030.
4. The Principal, Jawahar Navodaya Vidyalaya, Village Lohara, Tehsil Nihal Singh Wala, District Moga – 1420039.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. By way of this O.A., the applicant has prayed for issuance of a direction to the respondents to award him interest on the delayed payment of retiral benefits.
2. Learned counsel submitted that the representations dated 29.01.2019 and 21.02.2019 (Annexure A-8A colly) filed by the applicant claiming the relief, as in this O.A., are pending consideration at the hands of the respondents. He suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the

respondents to decide his representations in accordance with law by passing a reasoned and speaking order.

3. Considering the short prayer made by learned counsel for the applicant, I deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to consider and decide the indicated representations (Annexure A-8A colly) of the applicant, in accordance with law, by passing a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

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